

[Sardar Hukam Singh]

of the sittings (Thirty-third and Thirty-fourth) of the Committee on Subordinate Legislation held during the Fourteenth Session.

TWELFTH REPORT

Sardar Hukam Singh: I beg to present the Twelfth Report of the Committee on Subordinate Legislation.

12.19 hrs.

BUSINESS OF THE HOUSE

Mr. Speaker: I have to inform the House that the Business Advisory Committee met on the 1st September, 1961, to consider the allocation of time for Government business, but did not make any formal report as there was no quorum. I request hon. Members who are on the Business Advisory Committee to see that at least there is quorum for the meeting. There was, however, consensus of opinion among the Members present that the time may be allotted as follows:

- (1) The Deposit Insurance Corporation Bill, 1961 (Consideration and passing) 3 hours
- (2) The High Court Judges (Conditions of Service) Amendment Bill 1961 (Consideration and passing) 1 hour
- (3) The Sugarcane Cess (Validation) Bill, 1961 (Consideration and passing) 3 hours
- (4) The Industries (Development and Regulation) Amendment Bill, 1961 (Consideration and passing) 2 hours
- (5) Consideration of motions by Shri Vidya Charan Shukla for modification of Mineral Concession Rules 2 hours

I take it that the House agrees with this allocation of time.

Shri Braj Raj Singh (Ferozabad): This should be circulated and we should have time to consider it. This may be taken up tomorrow.

Mr. Speaker: By which time all the Bills would have been passed? I will circulate it, but why do not the representatives of the various groups attend the meeting?

I will have it circulated and bring it up tomorrow.

12.22 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri R. M. Hajarnavis on the 31st August, 1961, namely:

“That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, and to make certain minor amendments in the Two-member Constituencies (Abolition) Act, 1961, as reported by the Select Committee, be taken into consideration.”

The time allotted is 3 hours and time taken already is 2 hours and 20 minutes. Time left is 40 minutes. Time allotted for clause-by-clause consideration is 1 hour. How long does the hon. Minister require for his reply?

The Minister of Law (Shri A. K. Sen): About half an hour, at the most.

Shri C. D. Pande (Naini Tal): That half an hour may be excluded from the 40 minutes left.